

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.745/2001

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri R.K.Upadhyaya, Member (A)

Indore, this the 13th day of August, 2003

Yagya Kumar Malviya ... Applicant
(As per memo. of parties)

(By Advocate: None)

vs.

Chief General Manager, Telecom
MP Circle, Bhopal - 15. ... Respondent

(By Advocate: Sh. Vivek Saran)

O R D E R (Oral)

By Shri Shanker Raju, Member (J)

OA is disposed of under Rule 15
of the CAT (Procedure) Rules, 1987
in the absence of applicant's counsel.

2. As the BSNL is not notified under
Section 14 of the Administrative Tribunals
Act, 1985, for want of jurisdiction, OA is
returned back, after retaining a copy of the
OA, to the applicant. However, applicant
is having liberty to assail his grievance
before the appropriate forum in accordance with
law. OA is accordingly dismissed. No costs.

(R.K.UPADHYAYA)

M(A)

S. Raju

(SHANKER RAJU)
M(J)

/rao/

प्रांकन सं ओ/न्या..... जबलपुर, मि.....
प्रतिनिधि अवैधिति:-
(1) उमीद उच्च न्यायालय वार एसोसिएशन, जबलपुर
(2) अधिकारी श्री/श्रीमती/कु..... के धारांश्व B. m Saren - on date
(3) प्रत्यर्थी श्री/श्रीमती/कु..... के काउंसल V. Saran - on date
(4) वायपल, केप.अ., जबलपुर न्यायदीर्घ
सूचना एवं आवश्यक कार्यकारी हेतु

जबलपुर
28/8/03